

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00017/2019
(in O.A. No.314/2012)

Jabalpur, this Tuesday, the 03rd day of August, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



1. Vinod Kumar Khare, Aged-53 years, S/o Late Shri C.B.Khare, R/o 108-B, Nainagiri, J.K.Road, Bhopal (M.P.), Pin No. 462023
2. Sanjay Dave, Aged-50 years, S/o Shri M.C.Dave, Flat No. 101,Block- 'B', Sagaur Royal Vilash, Hoshangabad Road, Bhopal (M.P.), Pin No. 462001
3. Anil Shrivastava, Aged-48 years, S/o Shri C.P.Shrivastava, R/o E-8/274, Trilanga Colony, Bhopal (M.P.), Pin No. 462039
4. R.R.Jha, Aged-49 years, S/o Late Shri R.D.Jha, R/o 14, Rameshwaram Extension, Bagh Mugaliya, Bhopal 462043
5. A.K.Babele, Aged-49 years, S/o Shri L.N.Babele, R/o 28, Avinas Nagar, Barkhera Pathani, Bhopal Pin No. 462043 (M.P.)
6. S.K.Khare, Aged-49 years, S/o Late Shri Chhail Behari Lal Khare, R/o RB-III, 178-A, Ground floor, Khajanchi Bagh, East Railway Colony, Bhopal (M.P.), Pin No. 462010 -Petitioners
(By Advocate -**Shri Priyanshu Khare** proxy counsel for Shri **K.N. Pethia**)

V e r s u s

1. Mr. Sushant Kumar Mishra, Secretary, Ministry of Railway, Rail Bhawan, New Delhi -110001
2. Ms. Neelam Yadav Dy, Chief Personnel Officer (Constr.) CSTM, CAO's Office, 6th Floor, New Administration Building, D.N.Road, CST, Mumbai Pin-400001 (M.S.)
Note though SPO (Constr.)/Chief Personnel Officer was respondent No.2 in O.A. but Dy. CPO is liable to comply with the order. Hence Dy.CPO is made contemnor
3. Mr. M.R. Goel Chief Personnel Officer, Western Central Railway, Jabalpur (M.P.), Pin-482001 - **Respondents**
(By Advocate -**Shri N.S. Ruprah**)

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

Learned counsel for the respondent/contemnor has filed M.A. No.200/356/2021 for dismissal of the case wherein it has been stated that the respondents have complied with the order dated 26.09.2014 passed in O.A. No.314 and 377 of 2012 and granted all the benefits of the applicants as directed by this Tribunal. Respondents have also filed the compliance report on 25.11.2019 and therefore nothing remains in this Contempt Petition.

2. In the compliance report it has been submitted by the respondents that vide order dated 30.08.2019 (Annexure R/1) the notional benefit of fixation of pay in the scale of Rs.1400-2300 has been granted w.e.f.1986 or from the date of grant of temporary status, whichever is later, for all the applicants. Further, the actual monetary benefits including arrears from the date of filing of O.A. No.301/2000 in the Principal Bench are also being granted. Learned counsel for the respondents further



submits that as per Annexure R/2 arrears have also been paid.

3. We have considered the matter and in view of the compliance reply we do not find any reasons for pursuing this matter further as order of this Tribunal has been fully complied with. Accordingly, M.A. No.200/356/2021 is allowed.

4. Resultantly, this Contempt Petition is disposed of. Respondents are discharged from the notice of contempt.



(Naini Jayaseelan)
Administrative Member

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(Ramesh Singh Thakur)
Judicial Member